

IN THE HONBLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI

E.A. No. 10/2023

**in**

C.A. No. 214/2021

**In the matter of:**

Shailesh Singh

Petitioner

Versus

Central Pollution Control Board & Ors.

...Respondents

**NDOH:- 11.07.2023**

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Filed by:



(Delhi Pollution Control Committee)

New Delhi:

Dated: \_\_\_\_.07.2023

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**E.A. No. 10/2023**

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**In the matter of:**

S h a i l e s h   S i n g h   P e t i t i o n e r

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& Ors. .... Respondents

**ACTION TAKEN REPORT ON BEHALF OF JOINT  
COMMITTEE OF CENTRAL POLLUTION CONTROL  
BOARD (CPCB) AND DELHI POLLUTION CONTROL  
COMMITTEE (DPCC)**

1. That this Hon'ble Tribunal has taken up the matter on 10.03.2023 and pleased to constitute a Joint Committee of CPCB and DPCC officials to verify the factual position after interacting with the Project Proponent (PP) and other stakeholders and furnish a factual report against the slaughterhouse operated by East Delhi Municipal Corporation. The applicant alleged that Project Proponent violating extraction of ground water without permission of DJB and also failure to scientifically handle the wastewater.

2. That, in compliance of the order passed by this Hon'ble Tribunal, a Joint Committee of CPCB and DPCC officials inspected the Ghazipur Slaughterhouse on 12.05.2023. Copy of the Joint inspection report dated 12.05.2023 is enclosed herewith as **Annexure-1**. It was concluded by the Joint Committee that:

1. MCD should install "Bio-methanation Plant" to treat wastes such as rumen, stomach & intestine contents, dung, agriculture residues, etc. at earliest and should submit detailed plan with

*handwritten signature*

regard to utilization of the by-products beyond NCR if used as fuel.

2. MCD should deposit Environmental Compensation of Rs 50 Lakhs imposed by DPCC for non- installation of bio-methanation plant.

**The recommendation of the joint committee are as follows:**

- a) Retention capacity of treated water needs to be increased by MCD for 15 days as per the "Guidelines for Utilization of Treated Effluent in Irrigation" framed by CPCB in the matter of OA No. 348/2017.
- b) The wastewater quality at inlet has low level in terms of BOD, COD, this does not represent ideal concentration of wastewater from a Slaughterhouse. Therefore, MCD should engage an expert government agency of this field, say CLRI, Chennai for Environmental Audit of the Plant including ETP performance evaluation. The report be submitted to CPCB and DPCC within a period of 3 months.
- c) To carry out the calibration of the OCEMS, on regular basis and inform to CPCB & DPCC.
- d) To install flow meter at the inlet of pipeline, through which the effluent is being passed for SLF area and maintain logbook of the same.

3. Subsequent to inspection carried out by the Joint Committee, DPCC issued a letter on 30.6.2023 to MCD to submit their latest status with regard to compliance of the directions issued by this Hon'ble Tribunal in EA No. 10/2023 of OA No. 214/2021 as well as suggestions / recommendations of the Joint Committee of CPCB & DPCC. MCD submitted its reply on 04.07.2023 with compliance status on various issues which is enclosed herewith as **Annexure-2**. With regard to installation of bio-methanation (Ingesta/ dung-drying) plant, MCD submitted that they had invited tenders in the month of May 2023 but no bid was

*uy*

received. They again invited tenders on 30.06.2023. The bid opening date for the same is 21.07.2023.

4. Subsequently, **a meeting with MCD officials was also called** by the Member **Secretary, DPCC on 05.07.2023 to discuss status of compliance of recommendations of the Joint Committee.** MCD was asked to submit **an undertaking regarding use of treated wastewater for various purposes in Delhi, for which he assured to submit by 06.07.2023.** **Email dated 07.7.2023 received** from MCD in this regard is **attached herewith** as **Annexu re-3.**

The above said status report may kindly be taken on record.



**Dr. B.M.S. Reddy**  
**Sr. Environmental Engineer**

Joint Inspection Report of Ghazipur Slaughter house (Municipal Corporation of Delhi (MCD)), Ghazipur, Delhi - 110096

In compliance of Hon'ble NGT order dated 14.03.2023 in E.A. No. 10/2023 in

**O.A. No. 214/2021** in the **matter** of Shailesh Singh vs. CPCB & Ors.

Background

Joint-Committee of officials of CPC:13 and DPCC, after detailed deliberations recommended certain measures for environmental compliance by the Slaughterhouse of MCD at Ghazipur, Delhi in compliance of the order of Hon'ble National Green Tribunal dated 4.07.2022 in OA No. 214/2021 in the matter of Shailesh Singh vs. CPCB & Ors. Thereafter, another order was passed by the Hon'ble NGT in EA No. 10/2023 in OA No, 214/2021. The relevant parts of the order are as below:

*" 4. The applicant has stated that directions of this Tribunal for recirculation of treated water and reducing the consumption of ground water are still not being complied with.*

*5. In view of above, let a join! Committee of CPCB and DPCC' verify the factual position after interacting with the PP and other stakeholders and furnish a factual report in the matter within two months by e-mail at judicial-ngt@govin preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*

*List for further consideration on 11.07.2023."*

In compliance of the aforesaid order of Hon'ble Tribunal, inspection of the Ghazipur Slaughterhouse was carried out on 12.05.2023 by the Joint Committee of CPCB and DPCC officials namely Y.N. Mishra, Scientist 'C', CPCB and R.K. Sharma, EE, DPCC. During the said inspection the unit was found operational.

Details about MIs. **Delhi Food Processing Complex (Meat), MCD, Ghazipur, Delhi**

Municipal Corporation Delhi (MCD) is responsible for providing various civic services within the limits of the Corporation of Delhi including creation of required infrastructure for a modern slaughterhouse facility and its operation. For environmental, health and regulatory reasons, it was decided to relocate the then 'Idgah Slaughterhouse' to Ghazipur, Delhi by constructing a modern slaughterhouse and to provide the wholesome meat for population of Delhi as well as ensuring the highest standards for hygiene and safety, operational efficiency and environmental management.




The MCD and M/s Qureshi Intl DS-Max FNI: Consortium Nit Ltd (referred as 'the Unit') have mutually agreed for the lease agreement which commenced from 19 January 2020 at Delhi. The unit has infrastructure for production of frozen boneless buffalo meat, poultry feed supplement (PFS), tallow and blood meal. The details of the unit are as follow:

		General Information
i.	Raw material	Live Buffaloes (Halal method) Live Sheep/Goats – (Halal method) Live Sheep/Goats – (Jhataka method)
2	Consented production capacity for Products/By-products	The details provided by the unit are mentioned below: Frozen Meat - Nil Bone Meal - Nil Tallow - Nil Blood Meal - 2 x 2 MT/Day The unit is also engaged in processing of dead animals by Rendering Plant, lifted from the various locations of NCT of Delhi. The consent is valid for maximum rendering capacity of 200 large & small animals per day (Annexure-I).
3	Consented/Request for proposal/present slaughtering	Source: MCD (Request for Proposal) Live Buffaloes (Halal method) – 500 per shift Live Sheep/Goats – (Halal method) – 3000 per shift Live Sheep/Goats – (Jhataka method) – 1500 per shift (Normally, two shifts are operated per day.) On the day of inspection 563 buffaloes, 1827 Sheep/Goats and 131 (Jhataka) were to be slaughtered by the unit.
<b>Information pertaining to water consumption and wastewater generation</b>		
4	Freshwater source & consumption (KI/day)	<ul style="list-style-type: none"> <li>02 bore wells of 7.5 HP each provided with mechanical flow meters.</li> <li>As per records maintained by the Unit, the raw water consumption details are as follow: : Average groundwater extraction in the month of September 2021 has been recorded as 342 KL/day which includes water for domestic purposes, : The unit has installed Piezometer to measure depth of the ground water.</li> </ul>
5	Type of flow meter(s)	Mechanical flow meters installed on both the bore wells.
6	Flow meter Reading (s)	Bore well 1- Total flow - 6312 rr0 Bore well 2 – Total Flow – 2722 m <sup>3</sup> (Cumulative readings as on 12.05.2023)
7	Status of NOC from CGWA/Delhi Jal Board for ground water extraction	Permission granted by Delhi Jal Board upto 2 years from date of <sup>1</sup> issuance. (Annexure.II).

RF 2

Consented wastewater Domestic. 28 K IA); Industrial: 929.5 KU) discharge (KM))

9 **Consent Status** under the The LonNeni by the DI('(' is valid up to 13.09.2023 Water Act, 197,1 (Antic\

10 Treated Wastewater The unit has installed O('EMS for all the requisite parameters discharge ( Kl/day) P1 1, I SS, 1301) and ('OD. On the day of inspection, the OLEMS was found in operation and parameters were within the prescribed norms.

11 • VIP details

The unit has installed LIP with treatment capacity of 1750 Kl,f based on Activated Sludge Process.

- ✓ LIP comprises of primary treatment and secondary treatment followed by tertiary treatment.
- ✓ The unit comprises of Screening, Reaction Tank (02 Nos.), DAF (02 Nos.), Equalisation Tank (02 Nos.), Sludge Thickeners, Wasted sludge collection Tank, UAS13 Reactors (03 Nos.), Aerations Tank (02 Nos.), Secondary Clarifier and Chlorine Contact Tank, Treated Waste water Tank and Sludge Drying Beds.
- ✓ The unit has installed Blood Meal Plant (capacity of 10KL) with blood pump, screw pump and agitator (Blood coagulator).

12 Mode of Effluent disposal Treated effluent is being used in washing of slaughter area, . machines, floor washing, cooling towers, conveyed through underground pipeline to Sanitary Land Fill Site (Ghazipur) for horticulture purposes and water sprinkling on roads/highway.

13 Odour Control

~~To be provided~~

i odour from rendering plant.

#### **Information pertaining to Air Pollution**

14 **Source of Air Pollution,** • Two boilers of 12 TPH and 10 TPH capacity installed by the details of fuel and status of unit.

**APCDs**

- PNG is being used as fuel in a boiler of 12 TPH and LiLTht Diesel Oil (LDO) is used in another boiler.
- Flue gases are discharged into the ambient air through a common stack of 30 meters height.
- The unit has provided 05 1)(1 sets capacity of 500 KVA. All DG sets have acoustic enclosures. Light Diesel Oil (LDO) is being used as the fuel in all DG sets.

#### **Information pertaining to ETP sludge and other solid waste**

15 **Quantity of FAT sludge**

- i. As per records provided by the unit, average sludge generation from 02.06.2021 to 18.09.2021 was 36 Kg/Day.
- ii. The Unit has maintained logbook for ETP sludge.

16 **Nature of waste**

**Organic**

17 **Facility for storage/** 1Small storage area has been provided for ETP sludge and other

disposal /treatment j wastes. The Unit informed that the kip sludge is being used as manure

During the inspection five samples were collected, one each from inlet of liTP, aeration tank of liTP. outlet of MT, 13orewe11 No. 1 & Borewell No. 2. The samples were analysed at Water Lab, DPCC. Findings of the analysis reports are as below:

Report of samples taken from Iii P attached as Annexure-IV:.

S.No.	Parameters	ETP		Prescribed Standard	MLSS
		Inlet	- Outlet		
	pH	7.6	7.6	5.5 — 9.0	
	TSS	416	40	50	
	BOD	1180	22	30	
4	C O D	608	112	250	
	Oil & grease	28.4	3.2	10	
6	Totalyosphates	27.0	3.8	5	
7	Total Kjeldahl nitrogen	44.9	92	50	
8	, Aeration Tank - I				2640

All parameters are in mg/l except pH.

All the parameters found within the prescribed standards.

To investigate the ground water quality around the unit, samples of ground water from the industry and around the industrial unit were collected for analysis. The analysis results are presented below:

Report of samples taken from Borewell No. 1 & 2 attached as Annexure-V:

S. No	Location	pH	TDS	Cl	Hardness as CaCO3	Ca <sup>+</sup>	T <sub>SS</sub> 34	I Nitrate
1	Tube well sample -1	7.8	388	19	212	50	160	8.4
2	Tube well sample -11	8.0	412	6	275	62	182	6.2
				22				
				0				
				25	300	75	200	45
				0				
	<b>General standards</b>	<b>6.5</b>	<b>500</b>					
		<b>8.5</b>						

All parameters are in mg/l except pi 1.

**Rk 1** 4

All the parameters for both the borewells loon(1 within the prescribed standards for groundwater.

The observations/present status against recommendations made by the Joint Committee on 05.07.2022 is given below:

Recommendations given by :Joint Committee on 05.07.2022

**Compliance status** as observed by **.Joint Committee from inspection dated 12.05.2023**

**Fresh application was filed by the PP on 18.08.2022** with all the test reports.

1. Project Proponent (PP) / MCI) have to file fresh application for renewal of Consent to Operate with all test reports one month prior to the expiry of the CTO without fail.
2. DPCC has revoked/ withdraw Consent to Operate in compliance of the 1 lonible Green Tribunal order dated 13.05.2022. in view of the recent order of Honsble Tribunal, DPCC has to issue amended Consent with the conditions as specified in the order dated 04.07.2022 with the previous validity
3. The NGT has modified the direction wrt adoption of ZLD system as condition for operation of the plant. While reiterating the direction for 100% recirculation/reuse of treated water, which will be added as consent condition, treated wastewater from wastewater treatment plant may be passed through nano filtration and RO as per the guidelines of CPCB. This may be installed by the MCD within six months and DPCC will add this in the revised consent conditions.
4. Hon'ble Tribunal directed that, in case entire treated water is not utilized within the plant, there should be a proper destination for use of such treated water by the MCD for gardening etc. DPCC will add this in the revised consent conditions and MCD will submit an undertaking in this regard within two weeks for utilization of the treated water in

DPCC has issued renewed CTO to MCD on 22.12.2022 with amended consent conditions as specified in the order dated 04.07.2022 valid upto 13.09.2023.

As observed during the inspection, MCD has installed Nano Filtration followed by RO plant. Wastewater treated by ETP is being passed through Nano Filtration for recirculation/reuse in slaughtering area.

PP has submitted records of utilization of excess treated water being used for gardening, horticulture, etc.

30 to 35% of ETP treated water is being re- • treated through Nano filtration/RO. 70% Nano/RO permeate is being used for washing of floor, machinery etc. in the slaughter area. The rejects are being used for sprinkling water on the roads.

horticulture gardening and storage of treated water. However, the unit shall make provision for storage of the treated water during monsoon Sz winter seasons.

Hon'ble Tribunal directed that, only potable water may be used for washing of meat etc. and for drinking purposes. DPCC will add this in the revised consent conditions. The MCD will assess the quantity of the potable water consumption on daily basis and inform the same to DPCC as well as Delhi Jal Board within a week after resumption of the plant.

6. With regard to installation of "Bio-methanation Plant" to produce bio-gas from the huge quantity of dung produce at the time of the commissioning of the plant, the MCD/Project Proponent should install "Bio-methanation Plant" / Ingesta/ Dung Drying Plant" within three months and should submit detail plan with regard to utilization of the by-products beyond NCR if used as fuel. Further, the MCD should deposit Environmental Compensation imposed by DPCC for non-installation of bio-methanation plant.

70 to 65% of treated water through ETP is being used for horticulture purpose in campus and S1,1; site through piping network. Surplus quantity of water is being used for irrigation of MCI ) parks through water tankers.

In order to store the treated water during the 111005000 and winter seasons, there is one underground reservoir having capacity of 500 KID and one overhead tank having capacity of 250 KLD is available in Ghazipur Slaughterhouse for storage of treated water. Besides, around 100 KLD treated water can also be stored where RO/Nano installed.

MCD has submitted records of potable water being procured through water tankers for washing of meat etc. and for drinking purposes.

- DPCC has added these conditions in revised consent granted to MCD on 22.12.2022

- MCD has submitted that this project & expenditure is yet to be approved by the Standing Committee and Corporation, but the Standing Committee has yet not been constituted.
- MCD was also required to comment upon plan of utilization of by-products beyond NCR if biogas from Bio-methanation Plant" / ingesta/ Dung drying plant" is used as a Net. No comments received on this matter.
- Further, MCI) is yet to deposit past violation Environmental Compensation of Rs. 50 Lakhs imposed by DPCC for non-installation of bio-methanation plant. However, vide letter dated 03.02.2023 MCD has requested to waive off this EC submitting that they are in the process of